

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 307**  
IB-12(ND)/2024

**IN THE MATTER OF:**

M/S OXYZO Financial Services Private Limited                   .... Petitioner/Applicant  
Vs.  
M/S KLD Creation Infrastructure Pvt. Ltd.                         ....                   Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant           : Mr. Shreya Kumar, Adv.  
For the Respondent       :

**ORDER**

Ld. Counsel appearing for the Respondent shall take steps to bring Vakalatnama and reply affidavit on record within two days.

List the matter for arguments **on 23.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay